

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SET SANAYI
ELEKTRIK-TESISAT TAAHHUT VE TICARET INDIA PVT.****LTD.RELEVANT PARTICULARS**

1.	Name of corporate debtor	Set Sanayi Elektrik-Tesisat Taahhut Ve Ticaret India Private Limited
2.	Date of incorporation of corporate debtor	08/10/2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200DL2013PTC258898
5.	Address of the registered office and principal office (if any) of corporate debtor	F-91/F, 2 nd Floor Dilshad Colony Delhi East Delhi DL 110095 IN
6.	Insolvency commencement date in respect of corporate debtor	Order Uploaded on 30.10.2021 at NCLT Website (NCLT, New Delhi Bench delivered Order dated 25.10.2021 for initiation of CIRP in case of Corporate Debtor.
7.	Estimated date of closure of insolvency resolution process	28 th April 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Lokesh Khadaria IBBI/IPA-001/IP-P02070/2020-2021/13228 Membership No.: IP/P-02070
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address – 607-608, Ajanta Shopping Center, Ring Road, Surat – 395002 Email: khadaria@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address – 607-608, Ajanta Shopping Center, Ring Road, Surat – 395002 Email: cirp.set@gmail.com
11.	Last date for submission of claims	13 th November 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable at present
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable at present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address – NA



Notice is hereby given that the **National Company Law Tribunal, New Delhi** has ordered the commencement of a corporate insolvency resolution process of the **Set Sanayi Elektrik-Tesisat Taahhut Ve Ticaret India Private Limited** on 25.10.2021 i.e. insolvency commencement date, the copy of order was uploaded on 30.10.2021.

The creditors of **Set Sanayi Elektrik-Tesisat Taahhut Ve Ticaret India Private Limited**, are hereby called upon to submit their claims with proof on or before **13th November 2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 01.11.2021

Place: SURAT

Lokesh Khadaria
Interim Resolution Professional